

### **Alleged Corruption in Transport Department**

8590. DR. AMRITLAL KALIDAS PATEL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Delhi High Court had directed Delhi Administration some time back to appoint mobile magistrate for checking corruption in the State Transport Department and Delhi Traffic Police;

(b) if so, the action taken by the Government thereon; and

(c) the steps taken to streamline the working of the Delhi State Transport Department to check cases of corruption?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) (a) and (b). The Govt. of National Capital Territory of Delhi was conveyed by the District and Session Judge, Delhi that the High court had indicated for the creation/setting up of Mobile Traffic Courts in south, West, North, Central and East Districts for disposal of traffic challan on the spot. This is under consideration of the Govt. of National Capital Territory of Delhi.

(c) The Transport Department of the Govt. of National Capital Territory of Delhi has taken steps to remove the practical difficulties which were being faced by the public by introduction of

- i) Computerisation of Registration of Private vehicles;
- ii) Mechanisation of the taxes in Accounts Section;
- iii) Opening of new Zonal Offices, i.e. East Zone (Loni Road), Sarai Kale Khan & Anand Vihar, for the convenience of the public.

### **Sick Public Sector Undertakings**

8591. SHRI B.L. SHARMA PREM: Will the Minister of FINANCE be pleased to state:

(a) whether some public sector Undertakings have been declared 'sick' and referred to the Board for Industrial and Financial Reconstruction (BIFR) for advice on their viability;

(b) if so, the details thereof during the last year and the current year, so far;

(c) the total amount of capital invested/involved in those sick units;

(d) whether the BIFR has given their reports on the units, if so, the details thereof;

(e) whether shares of any or some of the sick units have been disinvested recently; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b). Yes, Sir. The Board for Industrial and Financial Reconstruction (BIFR) has reported that since December, 1992 when the Sick Industrial Companies (special Provisions) Act, 1985 (SICA) was extended to Public Sector Undertakings (PSUs) and till 30.4.93, references from 93 PSUs under section 15 of the SICA have been registered with them and 64 PSUs have been declared sick.

(c) The total net worth of PSUs registered with SIFR totals Rs.2,44,469.64 lakhs.

(d) The references registered with BIFR are dead with as per the provisions of SICA. Out of 64 PSUs declared sick, in 44 cases operating agencies have been appointed to prepare revival schemes and in 20 cases the company/the Government concerned was given time to come